

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table—Shri Anil Shastri.

[The Vice-Chairman (Shri M.A. Baby) in the Chair]

Notifications of the Ministry of Finance (Department of Revenue) and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): Sir, on behalf of Prof. Madhu Dandavate, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under subsection (2) of section 38 of the Central Excises and Salt Act, 1944, together with explanatory memoranda on the Notifications:—

(i) G.S.R. Nos. 146(E) to 239(E) dated the 20th March, 1990, giving effect to Central excise duty charges and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 19th March, 1990.

(ii) G.S.R. Nos. 240(E) to 254(E) dated the 20th March, 1990, giving effect to Central Excise duty charges and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 19th March, 1990.

[Placed in Library. See No. LT-809/90 for (i) and (ii)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under

section 296 of the Income-tax Act, 1961:—

(i) S.O. No. 37(E) dated the 11th January, 1990, publishing the Income-tax (First Amendment) Rules, 1990.

(ii) S.O. No. 164(E) dated the 21st February, 1990, publishing the Income-tax (Fifth Amendment) Rules, 1990.

(iii) S.O. No. 203 (E) dated the 8th March, 1990, publishing the Income-tax (4th Amendment) Rules, 1990.

(iv) S.O. No. 226(E) dated the 15th March, 1990, publishing the Income-tax (6th Amendment) Rules, 1990.

(v) G.S.R. No. 141(E) dated the 16th March, 1990, publishing the Income-tax (7th Amendment) Rules 1990.

[Placed in Library. See No. LT-733/90 for (i) to (v)]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 240(E) dated the 20th March, 1990, laying down the revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice-versa*, under section 159 of the Customs Act, 1962, together with an explanatory memorandum on the Notification. [Placed in Library. See No. LT-735/90]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 72 of the Delhi Sales Tax Act, 1970:—

(i) Notification No. 4(23)/89—Fin. (G) dated the 30th October, 1989, publishing the Delhi Sales Tax (Third Amendment) Rules, 1989.

(ii) Notification No. 4(25)/89—Fin. (G) dated the 1st November, 1989, publishing the Delhi Sales

Tax (Second Amendment) Rules, 1989. [Placed in Library. See No. LT-734/90 for (i) and (ii)]

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 41 of the Finance Act, 1979, together with explanatory memoranda on the Notifications :—

(i) G.S.R. No. 102(E) dated the 1st March, 1990, exempting His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives, Mrs. Nasreena M.A. Gayoom and twenty members of the delegation on their visit to India from 15th to 16th March, 1990, from payment of foreign travel tax leviable thereon, in respect of their international journey to any place outside India at the end of the said visit.

(ii) G.S.R. No. 138(E) dated the 15th March, 1990, amending Notification No. 7/FTT/90-dated the 1st March, 1990 so as to substitute the words and figures “and twenty-one members of the Delegation of their visit to India from 15th March to 17th March, 1990” for the words and figures “and twenty Members of the delegation on their visit to India from 15th March to 16th March, 1990”.

(iii) G.S.R. No. 103(E) dated the 1st March, 1990, exempting His Excellency Mr. Daniel T. Arap Moi, President of the Republic of Kenya and fifteen members of the delegation on their visit to India from 3rd to 4th March, 1990, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India at the end of the said visit.

(iv) G.S.R. No. 133(E) dated the 12th March, 1990, exempting His Excellency Mr. Choi Ho-Joong, Minister of Foreign Affairs of the Republic of Korea, Mrs.

Choi and four members of the delegation on their visit to India from 15th to 17th March, 1990, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India at the end of the said visit.

(v) G.S.R. No. 134(E) dated the 12th March, 1990, exempting His Excellency Mr. Qian Qichen, Foreign Minister of China and six members of the delegation on their visit to India from 20th to 24th March, 1990, from payment of foreign travel tax leviable thereon in respect of their international journey to any place outside India at the end of the said visit.

(vi) G.S.R. No. 135(E) dated the 12th March, 1990, exempting the Honourable Winston Dookeran, Deputy Prime Minister and Minister of Planning and Mobilisation of Trinidad and Tobago and one member of the delegation on their visit to India from 9th to 16th March, 1990, from payment of foreign travel tax leviable thereon, in respect of their international journey to any place outside India at the end of the said visit. [Placed in Library. See No. LT-732/90 for (i) to (vi)]

Thirty-first Report and Accounts (1988-89) of the Sports Goods Export Promotion Council, New Delhi and related papers

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): Sir, I lay on the Table a copy (in English and Hindi) of the Thirty-first Annual Report and Account of the Sports Goods Export Promotion Council, New Delhi, for the year 1988-89, together with the Auditor's Report on the Accounts. [Placed in Library. See No. LT-691-90]